

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 349 OF 2017 &
IA NOS. 945 OF 2017 & 926 OF 2018

Dated: 14th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

.... Appellant(s)

Versus

Power Grid Corporation of India Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury
Mr. Ashwin Ramanathan for R-1

Mr. Saurabh Mishra for R-26

ORDER

(On IA NO.926 OF 2018- Delay in filing reply)

The learned counsel, Mr. Anand K. Ganesan, appearing for the first Respondent submitted that, there is a delay of 13 days in filing his reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel, Mr. Saurabh Mishra, appearing for the Respondent No. 26 prays for four weeks time to enable him to file his reply in this matter. The learned counsel appearing for the Appellant also prays for four weeks time to enable him to file his rejoinder in this matter.

Submissions made by the learned counsel appearing for the Respondent No.26 and the learned counsel appearing for the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Respondent No. 26 and also the learned counsel appearing for the Appellant are permitted to file their reply/rejoinder in this matter by 12.09.2018, after duly serving copy on the other side.

List the matter on **25.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member